File No. 1-1730/FSSAI/Imports/2018 (Part 2)

### Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulation division)

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the June, 2020

Subject: Direction under Section 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006 regarding operationalisation of certain provisions of draftFood Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020 anddraft Food Safety and Standards (Food product Standards and Food Additive) Amendment Regulations, 2020.

In exercise of the power conferred under section 92 of the Food Safety and Standards Act2006, FSSAI has framed draft Food Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020 and draft Food Safety and Standards (Food product Standards and Food Additive) Amendment Regulations, 2020.

- 2. The draft regulations are in the process of being notified and the process of draft notification, consideration of comments, if any that may be received thereon and the finalization of these regulations are likely to take some time. Meanwhile, keeping in mind the technical need of certain provisions available in the above said drafts w.r.t. Alcohol free Beer and use of certain food colour in Distilled Spirituous Beverages, it has been decided to operationalise the provisions related to Alcohol free Beer and use of certain food colour in Distilled Spirituous Beverages with immediate effect(copy enclosed).
- 3. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under section 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006

Advisor (Standards)

To

- 1. All Food Safety Commissioner
- All Authorised Officer, FSSAI
- 3. All Central Designated Offices of FSSAI

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI

# Notice for operationalisation of draft Food Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020

The Food Safety and Standards Authority of India hereby makes the following regulation operational from June, 2020.

#### **Draft Regulations**

- 1. Short title and commencement.- (1) These regulations may be called the draftFood Safety and Standards (Alcoholic Beverages) Amendment Regulations, 2020.
- (2) They shall come into force on the date of their final publication in the Official Gazette.
- 2. In the Food Safety and Standards (Alcoholic Beverages) Regulations, 2018, -
- (1) in Part-4, in regulation 4.1 related to "Beer", in para '2', after the clause (ii) the following shall be inserted, namely, -
  - "(iii) Alcohol free beer- Abv 0.0 (for other parameters, alcohol free beer shall comply with the limits specified for regular beer)".

## Notice for operationalisation of draftFood Safety and Standards (Food product Standards and Food Additive) Amendment Regulations, 2020

The Food Safety and Standards Authority of India hereby makes the following regulation operational from June, 2020.

#### **Draft Regulations**

- 1. Short title and commencement.- (1)These regulations may be called the draft Food Safety and Standards (Food product Standards and Food Additive) Amendment Regulations, 2020.
- (2) They shall come into force on the date of their final publication in the Official Gazette.
- 2. In the Food Safety and Standards (Food product Standards and Food Additive) Regulations, 2011, -
- (1).in Appendix A, in Table no. 14, in the food category 14.2.6 related to "Distilled Spirituous Beverages", in column 3, after the food additive "RIBOFLAVINS" and the entries relating thereto, the following foodadditives and entries shall be inserted in column (3) to (6), namely,-

Food	INS Number	Recommended	Note
Additive (3)	(4)	Maximum Level (5)	(6)
Carmoisine	122	100 mg/l	
Brilliant Blue FCF	133	100 mg/l	
Sunset Yellow FCF	110	100 mg/l	
Ponceau 4R	124	100 mg/l	